ITEM NO.10 Court 12 (Video Conferencing) SECTION XVII-A S U P R E M E C O U R T O F I N D I A RECORD OF PROCEEDINGS

Civil Appeal Nos. 1232-1233/2022

COMMISSIONER OF CENTRAL EXCISE HYDERABAD-I Appellant(s)

VERSUS

M/S ARADHANA FOODS AND JUICES PVT. LTD.

Respondent(s)

(FOR ADMISSION and IA No.19407/2022-EX-PARTE STAY)

Date: 11-03-2022 These appeals were called on for hearing today. CORAM:

HON'BLE MR. JUSTICE M.R. SHAH HON'BLE MRS. JUSTICE B.V. NAGARATHNA

For Appellant(s) Mr. Balbir Singh, ASG

Mr. M.K.Maroria, AOR

Mr. Shashank Bajpai, Adv

Ms. Priyanka Das, Adv

Mr. Sughosh Subramaniyam, Adv

Mr. Sidhant Kohli, Adv

For Respondent(s) Mr. V. Lakshmikumaran, Adv. .

Mr. Aditya Bhattacharya, Adv.

Ms. Apeksha Mehta, Adv.

Ms. Mounica Kasturi, Adv.

Ms. Charanya Lakshmikumaran, AOR.

UPON hearing the counsel the Court made the following O R D E R

The short question which is posed for consideration of this Court is whether the product `Nimbooz' can be classified under item `Lemonade' and/or as `fruit pulp or fruit juice based drinks'.

Issue notice returnable on 27.04.2022.

Dasti, in addition, is permitted.

Ms. Charanya Lakshmikumaran, learned counsel accepts notice on behalf of the respondent.

Counter affidavit, if any, to be filed on or before 11.04.2022.

Rejoinder affidavit, if any, to be filed within one week thereafter.

(NEETU SACHDEVA)
COURT MASTER (SH)

(NISHA TRIPATHI)
BRANCH OFFICER